

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW  
DELHI  
COURT - IV**

**ITEM No. 113  
(IB)/305/ND/2020**

**IN THE MATTER OF:**

Satish Sahebro Deotale

... Applicant/Petitioner

Vs

AmerexPvt. Ltd.

... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 18.12.2020**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

On 07<sup>th</sup> February 2020, Learned Counsel for Corporate Debtor undertook to file reply within ten days and also made a statement that Corporate Debtor is endeavouring to settle the matter. Learned Counsel for the applicant states that neither settlement is reached nor copy of reply is received. As a last chance, one week time is given to file reply, with copy in advance to the other side. Rejoinder be filed within one week thereafter, with copy in advance to the other side.

List on 28.01.2021.

**Sd/-  
SUMITA PURKAYASTHA  
MEMBER (T)**

**Sd/-  
DR. DEEPTI MUKESH  
MEMBER (J)**

